

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. /2017
Diary No(s). 23698/2017

(Arising out of impugned final judgment and order dated 17-01-2017
in CWP No. 24671/2016 passed by the High Court of Punjab & Haryana
at Chandigarh)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

SHANEEL RANA & ORS.

Respondent(s)

(WITH IA No.80963/2017-CONDONATION OF DELAY IN FILING)

Date : 08-09-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Ms. Pinky Anand, ASG
Mr. Aman Sinha, Adv.
Ms. Saudamini Sharma, Adv.
Mr. Shiv Mangal Sharma, Adv.
Ms. Snidha Mehra, Adv.
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s) Mr. Vishwa Pal Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Mr. Vishwa Pal Singh, learned counsel accepts notice.

Status quo existing as on today in respect of the
promotional matters that are covered by the impugned
judgment shall be maintained till the next date of
hearing.

Tag with SLP(C) No.30621 of 2011.

(SANJAY KUMAR-I)
AR-CUM-PS

(MADHU NARULA)
COURT MASTER